CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

DATED: 25.5.90

PRESENT

HON BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

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HON BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 84/89

K. T. Veerankutty

Applicant

Vs.

- Union of India represented by General Manager, Southern Railway, Madras-3
- Senior Divisional Personnel Officer, Southern Railway Palghat
- 3. Bridge Inspector, Special Work Southern Railway, Cannannore and
- 4. Sri T. K. Aboobacker, CPC Mazdoor Office of the Bridge Inspector, Southern Railway, Calicut

Respondents

M/s. M. C. Cherian & Saramma Cherian

Counsel for respondents

Mr. Shri K. Padmanabhan

Counsel for applicant

JUDGMENT

HON BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

The short point in this application is that the applicant who was appointed as casual Welder in the skilled category on 6.11.1980, claims that after he was given giving temporary status w.e.f. 6.3.1981 he should have been given the regular pay scale of Rs. 260-400 and he should not have been reverted to the unskilled category.

E.

The respondent's contention is that the applicant was entitled to the skilled grade after 20.11.1981 after which he has worked as unskilled casual dabour. The learned counsel for the applicant states that persons who were engaged as Welder later have been retained as Welder and given higher pay scale while he has been discriminated against. This has been strongly disputed by the learned counsel for the respondents. In any case we find that the matter raised in this application related to the period of more than five years ago and prima facie the application seems to be suffering from limitation of bung The learned counsel for the applicant states that the applicant is illiterate and that he has been sending representations to his superiors ever since 1983 without much result and submitted that if there has been any delay in approaching the Tribunal, the same may be condoned. The learned counsel for the respondents denies of the opplicant having received any representation on the question of denial of regular pay scale of Welder. On the other hand the applicant has been chosen to be absorbed as regular gangman w.e.f. 6.1.1989. The learned counsel for the applicant during thecourse of the argument submitted that the applicant would be satisfied if his representation dated 27.4.1988 at Annexure A-6 is considered by the respondents sympathetically.

E.

- 2. Accordingly we close this application with a direction to the respondents that they should consider the applicant's representation dated 27.4.1988 at Annexure A-6 taking in to account the averments made by the applicant in the Original Application and dispose of the representation within a period of three months from today.
- 3. There will be no order as to costs.

(N.Dharmadan) J. S Judicial Member

(S. P. Mukerji) Vice Chairman

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